

ITEM NO.802

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 611/2022

RAHUL

Appellant(s)

VERSUS

THE STATE OF DELHI MINISTRY OF HOME AFFAIRS
& ANR.

Respondent(s)

([TO GO BEFORE THREE HON'BLE JUDGES] [DEATH CASE])

Date : 13-04-2022 This appeal was mentioned today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Ms. Sonia Mathur, Sr. Adv. (AC)
Mr. Harinder Mohan Singh, AOR
Ms. Shivani Misra, Adv.
Ms. Khushboo Aggarwal, Adv.
Ms. Prerna Dhall, Adv.
Mr. Simarjeet Singh Saluja, Adv.

Mr. A. Sirajudeen, Sr. Adv.
Ms. Nidhi , AOR (SCLSC)
Ms. Suvarna S. Ganu, Adv.

For Respondent(s) Ms. Aishwarya Bhati, ASG
Ms. Kiran Suri, Ld. Senior Adv.
Ms. Ruchi kohli, Adv.
Mr. Prashant Singh , Adv.
Mr. SS Ray, Adv.
Mr. Abhay Kumar, Adv.
Ms. Ruchi Kohli, Adv.
Mr. Gurmeet Singh Makker, AOR
Mr. Sughosh Subramanyam, Adv.

Dr. Charu wali khanna Adv.
Dr. (mrs.) Vipin Gupta, AOR
Mr. Dharmendra Baghel, Adv.
Mr. Dharmendra Pal advocate
Mr Krishna kumar advocate.
Ms. Nandani gupta advocate.

UPON being mentioned the Court made the following
O R D E R

Ms. Sonia Mathur, learned Senior Advocate appearing for the accused as amicus curiae invites our attention to the following sentence appearing in the order dated 07.04.2022:

"I.A.No.118893 of 2020 (for intervention) is allowed."

The afore-stated I.A. has been filed on behalf of Yogita Dhayana, who is stated to be the support person for the family of the deceased.

Since the original complainant(father of the deceased) is already party to the proceedings, we recall the aforementioned part of the order.

(INDU MARWAH)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)